

**THE HIGH COURT OF MADHYA PRADESH**

MCRC 20506/2019

(Dwarika Prasad Yadav versus State of Madhya Pradesh)

**Jabalpur, Dated 23.5.2019**

Shri Rajendra Raghuwanshi, Advocate for the applicant.

Ms.Manjeet Chuckal, Panel Lawyer for the State.

Heard.

This is first bail application under Section 439 of Cr.P.C for offence under Sections 365, 376(2)(n), 342, 323, 506/34 of the I.P.C in connection with Crime No.58/2019 registered at Police Station Bareli, District Raisen.

Learned counsel for applicant contends that applicant is in custody since 11.2.2019. Applicant has been falsely implicated in this case. Considering the age of the prosecutrix and the M.L.C, prayer is made to enlarge the applicant on bail.

Learned Panel Lawyer for the State opposes the prayer for grant of bail to the applicant.

On due consideration of the facts and circumstances of the case, this Court deems it proper to grant bail to the applicant. The application is, therefore, allowed and it is directed that applicant Dwarika Prasad Yadav be released on bail on his furnishing a personal bond in sum of Rs.40000/- with a solvent surety in the like amount to the satisfaction of JMFC concerned or CJM for his appearance in Trial Court on the dates so fixed by that Court during trial. It is directed that applicant shall comply with the provisions of Section 437(3) Cr.P.C.

Accordingly, this bail application stands allowed & disposed of.

Certified copy as per rules.

(Sanjay Dwivedi)  
Vacation Judge

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